

of ammonia storage tanks in any Indian plant in the past. Health assessment is carried out from time to time to check the integrity of a storage tanks. Most plants did not observe any critical defects in these storage tanks even after long years of service. However, it remains a critical area of focus for safe operation of urea and complex fertilizer plants. Industry is making its utmost efforts to maintain safety of operation of their tanks. No compromise is made on safety of plants including ammonia storage tanks.

(c) No sir. At present there is no proposal under consideration to constitute any technical committee to make a study in this regard. Moreover, safety of ammonia storage tanks remains a focus area for Fertilizer Association of India. Fertilizer Association of India brought out a special issue of Indian Journal of Fertilizers in June 2013 devoted to "Operation, Maintenance and Inspection of Ammonia Storage Tanks". The issue documents various procedures and protocols for inspection, maintenance and operation followed by the industry.

Recovery of dues from GSFC

971. SHRI BHARATSINH PRABHATSINH PARMAR :
SHRI MANSUKH L. MANDAVIYA :
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) why Government is contemplating recovery of outstanding dues from GSFC (Gujarat Government Undertaking Unit) on account of use of molten urea for manufacture of Melamine despite the fact that no subsidy has been paid to GSFC for molten urea and the details thereof; and

(b) whether Government is aware that, in case of stoppage of supply of molten urea to manufacturing of Melamine it would not only adversely affect fertilizer unit but also lead to shutdown in the Laminate and its ancillary units, resulting in unemployment?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) and (b) The decision in respect of recovery of outstanding dues from GSFC (Gujarat Government Undertaking Unit) on

account of use of molten urea for manufacture of Melamine is under consideration of the Department of Fertilizers.

Nomination of MPs to BOG of NIPER

972. DR. JANARDHAN WAGHMARE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether National Institute of Pharmaceutical Education and Research (NIPER), Mohali provides nomination of three Members of Parliament from both the Houses on the Board of Governors (BOG) of NIPER;

(b) if so, the names of Members of Parliament who are functioning on the BOG of NIPER since June, 2011; and

(c) who is the competent authority to exclude Members of Parliament from BOG NIPER; and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) No, Sir.

(b) and (c) Taking into account the advice of Ministry of Law and Justice, Department of Legal Affairs that nomination of Members of Parliament on the Board of Governors (BoG) of NIPER in the instant case would attract a disqualification on the ground of holding of office of profit, the competent authority in this Department decided to exclude Members of Parliament from the BoG. Lok Sabha and Rajya Sabha Secretariat were duly informed of the decision and the reasons therefor. The Joint Committee on Office of Profit (JCOP) has also examined the matter and concurred with the views of Ministry of Law and Justice.

Supply of fertilizers to Uttar Pradesh

†973. SHRI JUGUL KISHORE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government is formulating any scheme to address the problem of shortage of fertilizers in Uttar Pradesh.

(b) whether Government has received any complaints from the Government

†Original notice of the question was received in Hindi.